

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.435 OF 2002  
ALLAHABAD THIS THE 17TH DAY OF MARCH,2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

Parsadhi Ram,  
son of Late Jagga Nath,  
Resident of 180-C/K/1,  
Rajroop Pur,  
Allahabad.

.....Applicant

(By Advocate Shri B. Ram)

**Versus**

1. Union of India,

through General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. Senior Divisional Accounts Officer,

Northern Railway,  
Allahabad.

3. The Financial Advisor,

Chief Accounts Officer,  
Baroda House,  
New Delhi.

.....Respondents

(By Advocate Shri A.K. Gaur)

ORDER

By this O.A. filed under section 19 of Administrative Tribunals Act 1985, the applicant has prayed that the respondents may be directed to decide the representation dated 16.08.2001 and make the payment of retiral benefits

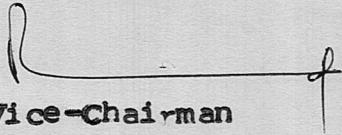


with interest from the date of his retirement.

2. The facts of the case are that the applicant Shri Parsadhi Ram was appointed in Railways on 14.11.1958. After rendering 32 years, 5 months and 6 days service, he retired as Senior Section Officer (Accounts) on 30.04.1991. The applicant has not been paid his retiral benefits on account of some disciplinary proceedings pending against him. As the applicant is not being paid even provisional pension, it appears to be a case of extreme hardship to the applicant.

3. Considering the facts and circumstances of the case this O.A. is disposed of finally with a direction to respondent no.2, Senior Divisional Accounts Officer, Northern Railway, Allahabad, to consider and decide the representation ~~of the applicant~~ dated 16.08.2001, filed by the applicant, within a period of three months from the date a copy of this order is filed.

4. There will be no order as to costs.

  
Vice-Chairman

/Neelam/